in

T.A. No. 62/7064/2020

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

:: 1 ::

Hearing through video conferencing

M.A. No. 62/918/2021 in T.A. No. 62/7064/2020

This the 02nd day of July 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

| Syed Mushtaq Ahmad Rizvi, Age 52 year | s, S/o Syed Afzal Rizvi, R/o Abiyar |
|---------------------------------------|-------------------------------------|
| Alamgari Bazar, Srinagar. | |
| | Applicant |

(Advocate:- Mr. Z A Qureshi, Sr. Advocate assisted by Ms. Rehana Fayaz)

Versus

- 1. State of Jammu & Kashmir through Commissioner/Secretary to Government Finance Department, Civil Secretariat, Srinagar/Jammu.
- 2. Commissioner/Secretary to Government, General Administration Department, Civil Secretariat, Srinagar/Jammu.
- 3. Jammu & Kashmir, Public Service Commission through its Chairman, Jammu/Srinagar.
- 4. Departmental Promotion Committee (DPC) through its Chairman PSC, Jammu/Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant has filed M.A. No. 62/918/2021 seeking a direction to the respondents to refer the case of the applicant alongwith other eligible officers to the General Administrative Department for placement before the Committee thereafter, be directed to consider the case of the applicant for his induction into KAS

M.A. No. 62/918/2021

in

T.A. No. 62/7064/2020

cadre as per Rule 14 and 15 of the Jammu and Kashmir Administrative Service Rules, 2008.

:: 2 ::

2. We have heard Mr. Z A Qureshi, Sr. Advocate assisted by Ms. Rehana Fayaz, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.

3. Looking to the reasons stated in the M.A., the same is allowed. Accordingly, the T.A. is disposed of with direction to the respondents to consider fixing the seniority of the applicant in accordance with rules and thereafter, consider the case of the applicant for induction into KAS as per relevant rules and regulations and further subject to the condition that the applicant does not suffer from any impediment or disqualification and is eligible to be considered for the post in question. This exercise be carried out within a period of two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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